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MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
INCOME TAX

No.3211(F.No.197/135/79-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Army Welfare Housing Organisation" for the purpose of the said section for the assessment year(s) 1979-80 and 1980-81.

Sd/-

(B.M.SINGH)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,
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Copy to:-

1. Army Welfare Housing Organisation, Adjutant Aduerals Branch, Army Hqrs. DHQ P.O. New Delhi-11.
2. The Commissioner of Income-tax, Delhi-II, New Delhi, with reference to his letter No.CIT II/TE(82)/79-80/15885 dated 14.1.80.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&P)/(Inv.), New Delhi.
5. Director of O&M Services(Income-tax), 1st Floor, Aizan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
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(B.M.SINGH)

UNDER SECY. TO THE GOVERNMENT OF INDIA

(V.K.BHATIA)
ASSTT. DIRECTOR OF INSPECTION
(RS&P)

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